

Deepak Chandra Paneru Vs Deepti Joshi

Court: Uttarakhand High Court

Date of Decision: Aug. 25, 2021

Hon'ble Judges: Manoj Kumar Tiwari, J

Bench: Single Bench

Advocate: Anil Anthwal

Final Decision: Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Mr. Anil Anthwal, learned counsel appearing for respondent submits that pursuant to the order passed by Writ Court, petitioner's case was

considered for engagement as a member of Prantiya Rakshak Dal and, since he was not found suitable, therefore, the same was rejected.

2. Since the only direction was to consider petitioner's case, which has now been considered, therefore, it is not a case of wilful disobedience.

3. Accordingly, Contempt Petition is closed. Contempt notice issued to respondent is hereby discharged.